

C.A.No. 619-626 OF 2000  
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp  
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R  
ITEM No.1A (For Judgment) COURT No. 2 SECTION III

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal Nos.619-626/2000@@  
AACCCCCCCCCCCCCCCCCCCCCCCCCCCCC

Comnr. of Central Excise, Coimbatore & Ors. Appellant (s)

VERSUS

Jawahar Mills Ltd. & Ors. Respondent (s)

WITH

..L.....T.....T.....T.....T.....T.....T.....T.....T.....J  
C.A.Nos.590-591, 599, 420, 627, 653, 654, 674, 897-898, 899-900,  
901, 819, 818, 799, 806, 816, 817, 874, 873, 872, 842, 1082, 1085,  
1114, 1117, 1118, 1463, 1464/2000, SLP(C) No.2954/2000, C.A.  
Nos.1896, 1895, 1812, 1785, 1784, 1532, 1962, 1963, 1964, 2000-2001,  
2051, 2156, 2157, 2210, 2220/2000, SLP(C)No.5450/2000, C.A.Nos.2197,  
2196, 2132, 2131, 2308, 2303-2304, 2306-07, 2342, 2309, 2385, 2386,  
2407-09, 2419, 2418, 2417, 2410, 2420, 2553, 2539-2544, 2545, 2538,  
2554, 2552, 2537, 2606, 2607, 2387, 2626-2628, 2669-2670, 2671,  
2674, 2668, 2667, 2666, 2673, 2707, 2750, 2744, 2749, 2582, 2890,  
2748, 2891-2894, 2899, 2907-2921, 2906, 2905, 2902-2904, 2978,  
3001-3004, 3063, 3074, 3075, 3062 & 3560, 2929, 3292, 3276-3282,  
2275, 3168-3169, 3522-3529, 3439-3440, 3537, 3540, 3541, 3547,  
3543-3544, 3588, 3630, 3637, 3633, 3636, 3629, 3551, 3707-3708,  
3701-3702, 3713-3718, 3720-3725, 3828, 4290/2000, SLP(C)  
No.11676/2000, C.A.Nos.4208, 4254-4260, 4289, 4559, 4616, 4513-4514,  
4486, 4511, 4821, 4742, 4779, 4766, 4943, 5315, 5555, 5659, 5522,  
5832, 5155-5162, 5971-5973, 5633-5634, 5978, 6077, 2944, 6459, 6581,  
6578-6579, 6871, 7164/2000, C.A.Nos.304, 285-289, 748/2001, SLP(C)  
No.1901/2001, C.A.Nos.1261, 3855, 1495-1497, 2997-2998/2001,  
3427-3428/2000, & C.A.No.D2801/2000

(HEARD BY HON'BLE BHARUCHA AND SABHARWAL, JJ.)@@  
AA

Date : 27/07/2001 These matters were called on for pronouncement of  
Judgment.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA  
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant(s) Mr. B.K. Prasad, Adv.

For Respondent(s) Mr. V. Balachandran, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. Nikhil Nayyar, Adv.

...2/-

The Court made the following O R D E R@@  
AA

L.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Hon'ble Mr.Justice Y.K.Sabharwal pronounced the judgment  
of the Court.

The civil appeals are dismissed. The special leave  
petitions are disposed of.

The parties are directed to bear their own costs.

.SP1

(N. Annapurna)  
Court Master

(Shelly Sengupta)  
Court Master

(Signed Judgment is placed on the file. Reportable.)@@  
CCCCCCCCC